

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting due for 30.12.2010 but actually held on 06.01.2011**

The Meeting No. 40/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 30.12.2010 but actually held on 06.01.2011 in Room No.108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. J.D.Giri, Nominee, AEPC	AEPC
5.	Sh. Kuldeep Singh, Asstt. Director	MSME
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

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**(TEXTILES AND LEATHER ITEMS)**

At the outset the Minutes of NC Meeting No. 37/AM11 dated 09.12.2010, Meeting No. 38/AM11 held on 16.12.2010 and 39/AM11 held on 23.12.2010 were ratified. Thereafter agenda for individual cases for Meeting No. 40/AM11 dated 30.12.2010 was taken up for discussion and the decision taken in respect of each case is enumerated below:

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**MEETING NUMBER**

**: 40/84-ALC3/2010 MEETING DATE : 30.12.2010**

1

Case No.:1/36/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:40/84-ALC3/2010 30.12.2010	Status: Approved	
HQ File :01/84/050/00242/AM11/	RLA File :05/24/040/00285/AM11/	Lic.No/Date:0510277361 19.11.2010		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Smocked Ladies blouse made of 70% cotton 30% bleached woven fabric, GSM 50+/-10% Style No. SJ239378WN	850 Pcs	70% cotton 30% bleached woven fabric, GSM 50+/-10%	2363 Sq mtrs
2	Smocked Ladies blouse made of 70% cotton 30% dyed woven fabric, GSM	750 Pcs	70% cotton 30% dyed woven fabric, GSM 50+/-10%	2085 Sq mtrs.

	50+/-10% Style No. SJ239378WN			
3	Twisted embroidery Ladies blouse made of 70% cotton 30% dyed woven fabric, GSM 50+/-10% Style No. SJ239373WN	2530 Pcs	70% cotton 30% dyed woven fabric, GSM 50+/-10%	6198.5 Sq mtrs.( @ 2.45 Sq mtrs./Pc as per SION, J-290)
The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

2

Case No.:3/36/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:40/84-ALC3/2010 30.12.2010	Status: Approved	
HQ File :01/84/050/00244/AM11/	RLA File :05/23/040/00207/AM11/	Lic.No/Date:0510277380 19.11.2010		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies Tunic made of 100% rayon printed woven fabric, GSM 82+/-10% Style No. 787705	3310 Pcs	100% rayon printed woven fabric, GSM 82+/-10%	7182 Sq mtrs
The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

3	<b>Case No.:4/36/84-ALC3/2010</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:40/84-ALC3/2010 30.12.2010	<b>Status: Rejected</b>
	HQ File :01/84/050/00245/AM11/	RLA File :05/23/040/00222/AM11/	Lic.No/Date:0510277382 19.11.2010	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have mentioned three export item but in the export document no style No. have been mentioned. Further, they have given sketch for only one item i.e for scarf without any size-wise measurement mentioned thereon. In view of this, it is not possible to compute the requirement of inputs in this case. Hence, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

4	<b>Case No.:5/36/84-ALC3/2010</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:40/84-ALC3/2010 30.12.2010	<b>Status: Deferred</b>
	HQ File :01/84/050/00246/AM11/	RLA File :05/23/040/00226/AM11/	Lic.No/Date:0510277384 19.11.2010	Def. Date: 27.01.2011
	<p>Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 27.01.2011.</p>			

	<b>Case No.:6/36/84-ALC3/2010</b>	Party Name:ADIGEAR INTERNATIONAL	Meet No/Date:40/84-ALC3/2010 30.12.2010	<b>Status: Rejected</b>
	HQ File :01/84/050/00247/AM11/	RLA File :05/23/040/00228/AM11/	Lic.No/Date:0510277404 19.11.2010	

5	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given drawing, design, CAD, CAM nor size-wise calculation sheet justify the quantitative requirement of inputs in this case. In absence of the above details, it is not possible to compute the requirement of inputs in this case. Hence, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>
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	Case No.:7/36/84-ALC3/2010	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:40/84-ALC3/2010 30.12.2010	Status: <b>Approved</b>										
	HQ File :01/84/050/00248/AM11/	RLA File :05/24/040/00283/AM11/	Lic.No/Date:0510277418 22.11.2010											
6	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <table> <tr> <th>S. No</th><th>Export Item</th><th>Export Qty.</th><th>Import item</th><th>Qty. allowed</th></tr> <tr> <td>1</td><td>Ladies Top made of 100% polyester printed fabric, GSM 54+/-10% Style No. 00270605</td><td>56275 Pcs</td><td>100% polyester printed fabric, GSM 54+/-10%</td><td>92853 Sq mtrs</td></tr> </table> <p>The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S. No	Export Item	Export Qty.	Import item	Qty. allowed	1	Ladies Top made of 100% polyester printed fabric, GSM 54+/-10% Style No. 00270605	56275 Pcs	100% polyester printed fabric, GSM 54+/-10%	92853 Sq mtrs
S. No	Export Item	Export Qty.	Import item	Qty. allowed										
1	Ladies Top made of 100% polyester printed fabric, GSM 54+/-10% Style No. 00270605	56275 Pcs	100% polyester printed fabric, GSM 54+/-10%	92853 Sq mtrs										

	Case No.:9/36/84-ALC3/2010	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:40/84-ALC3/2010 30.12.2010	Status: <b>Approved</b>
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7 Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have given two drawing for Pants wherein only one pocketing fabric has been asked without any justification of quantitative requirements. Further, they have also neither mentioned style No. of the export item nor CAD, CAM, calculation sheet. In view of the above Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

- (i) The item of import at S.No. 1, 2, 3, 4, 5 and 6 against the respective export item at S.No. 1, 2, 3, 4 and 5 may be allowed as per SION, J-275 i.e @ 2.25 Sq mtrs./Pc.
- (ii) Since, no justification in respect of import item at S.No. 6 and 7 have been given , hence disallowed.

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/36/84-ALC3/2010

Party Name:SHAHI EXPORTS PVT. LTD.

Meet No/Date:40/84-ALC3/2010  
30.12.2010

Status: Approved

HQ File :01/84/050/00251/AM11/

RLA File :07/24/040/00323/AM11/

Lic.No/Date:0710075605  
24.11.2010

8 Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Gents half sleeve shirts made out of 60% cotton	32375 Pcs	60% cotton 40% polyester yarn dyed	77700 Sq mtrs

	40% polyester yarn dyed fabric, GSM 115+/-10% Style No. THY21W9019	fabric, GSM 115+/- 10%	
The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

9	<b>Case No.:1/40/84-ALC3/2010</b>	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:40/84-ALC3/2010 30.12.2010	<b>Status: Deferred</b>
	HQ File :01/84/050/00274/AM11/	RLA File :07/24/040/00362/AM11/	Lic.No/Date:0710076099 20.12.2010	Defer Date: 27.01.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 27.01.2011.			

10	<b>Case No.:2/40/84-ALC3/2010</b>	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:40/84-ALC3/2010 30.12.2010	<b>Status: Deferred</b>
	HQ File :01/84/050/00275/AM11/	RLA File :05/23/040/00254/AM11/	Lic.No/Date:0510279997 21.12.2010	Defer Date: 27.01.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 27.01.2011.			

11	<b>Case No.:3/40/84-ALC3/2010</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:40/84-ALC3/2010 30.12.2010	<b>Status: Deferred</b>
	HQ File :01/84/050/00276/AM11/	RLA File :05/24/040/00317/AM11/	Lic.No/Date:0510280005 21.12.2010	Defer Date: 27.01.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 27.01.2011.			

12	<b>Case No.:4/40/84-ALC3/2010</b>	Party Name:MAHAMERU FASHION APPAREL LIMITED	Meet No/Date:40/84-ALC3/2010 30.12.2010	<b>Status: Deferred</b>
	HQ File :01/84/050/00277/AM11/	RLA File :04/24/040/00243/AM11/	Lic.No/Date:0410120022 22.12.2010	Defer Date: 27.01.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 27.01.2011.			

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### Manual agenda cases

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Case No.389	M/s Meenakshi India Ltd., Chennai
NC No.40/AM11	F.No.01/84/162/589/AM09/DES-V
Dated 30.12.2010	Re-fixation of input output norms in respect of Advance Authorization No.0410099371 dated 21.10.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm in their letter dated 09.11.2010 have mentioned four style No. but in the documents and sample submitted only one style No. has been mentioned. Further, there is no documentary evidence corroborating the facts that applicant firm have exported the size range 38, 40, 42, 44 and 46 and average size is 44. In view of this Committee was unable to re-consider this case. Hence, decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.390	M/s Meenakshi India Ltd., Chennai
NC No.40/AM11	F.No.01/84/50/42/AM09/DES-V
Dated 30.12.2010	Re-fixation of input output norms in respect of Advance Authorization No.0410094368 dated 02.06.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither justified the higher quantitative requirement of input. Further, there is no documentary evidence corroborating the facts that applicant firm have exported the size range 38, 40, 42, 44 and 46 and average size is 44. In view of this Committee was unable to re-consider this case. Hence, decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.391	M/s Model Exims, Kanpur
NC No.40/AM11	F.No.01/84/50/516/AM07/DES-V
Dated 30.12.2010	Re-fixation of input output norms in respect of Advance Authorization No.0610011739 dated 14.02.2007.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DIPP vide their letter dated 06.01.2011 as detailed below: -

- (i) The item of import from S.No. 1 to 5 & 13 may be allowed as per SION, G-45.
- (ii) The item of import from S.No. 6 to 12 may be allowed on net to net basis with accountability clause.
- (iii) The Leather Chemical may be allowed as per SION, G-7 taking into consideration that 4 Sq ft. of leather is required for 1 pair of export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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